## Annexure 4

## List of unsecured financial creditors Name of the corporate debtor: JBM HOMES PRIVATE LIMITED; Date of commencement of liquidation: 12-09-2023; List of stakeholders as on: 06-03-2025; Name of IP: Mr. Anil kumar Khicha; Process Number: 1; Last 5 digit of registration number: 10745

C1	Name of creditor	f claim received	IVATE EIGHTED, Date	Date of commencement of liquidation: 12-09-2023; List of stakeholders as on: 06-03-2023; Name of 1P: MF. Anii kumi Details of claim admitted						Amount of any	Amount of claim not admitted	Amount of	Remarks, if any	
SL No.	Name of creditor	Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by		Whether Related Party	0/ - CV- due Cham			Amount of claim not admitted	claim under	Remarks, it any
INO.		Date of receipt	Amount claimed	admitted	Nature of claim	Security intrest	guarntee	whether Kelated Party	in SCC	contingent claim	mutual dues, that may be set off		verification	
1	Vigneshwaran T	12-10-2023	3.64.318		Homebuver	Security intrest		í NO	0.000%		may be set on	3.64.318	verincation	
- 1				-	Homebuyer	-	-	NO	0.000%	-	-		-	Note 3
2	Rajashekhar Ramalingam S.Soundarajan	CIRP CLAIM CIRP CLAIM	37,00,000 21,48,398	-		-	-		0.000%	-	-	37,00,000 21,48,398	-	Note 1&2
3				-	Homebuyer	-	-	NO		-	-		-	Note 1&2
4	M. Saleem Mohammed	CIRP CLAIM	29,37,500	-	Homebuyer	-	-	NO	0.000%	-	-	29,37,500	-	
	M. Saleem Mohammed	CIRP CLAIM	9,09,050	-	Homebuyer	-	-	NO	0.000%	-	-	9,09,050	-	Note 1&2
6	Poongavanam D	CIRP CLAIM	35,10,000	-	Homebuyer	-	-	NO	0.000%	-	-	35,10,000	-	Note 1&2
7	S P Shiva Sakthi	CIRP CLAIM	59,00,000	-	Homebuyer	-	-	NO	0.000%	-	-	59,00,000	-	Note 1&2
8	Mohammed Ameen Sheerin Shithra	CIRP CLAIM	3,00,000	-	Homebuyer	-	-	NO	0.000%	-	-	3,00,000	-	Note 1&2
9	Dr. Lily and Arul Sharmila	CIRP CLAIM	17,00,000	-	Homebuyer	-	-	NO	0.000%	-	-	17,00,000	-	Note 1&2
10	K. Goutham Chandran	CIRP CLAIM	7,61,000	-	Homebuyer		-	NO	0.000%	-	-	7,61,000	-	Note 1&2
11	V.Biju	CIRP CLAIM	48,50,000	-	Homebuyer	-	-	NO	0.000%	-	-	48,50,000	-	Note 1&2
12	Vinod Kumar & Lavanya	CIRP CLAIM	29,00,000	-	Homebuyer	-	-	NO	0.000%	-	-	29,00,000	-	Note 1&2
13	Revathi P	CIRP CLAIM	5,00,000	-	Homebuyer	-	-	NO	0.000%	-	-	5,00,000	-	Note 1&2
14	Aayush Srisrimal	CIRP CLAIM	40,00,000	-	Homebuyer	-	-	NO	0.000%	-	-	40,00,000	-	Note 1&2
15	Amudha S	CIRP CLAIM	5,00,000	-	Homebuyer		-	NO	0.000%	-	-	5,00,000	-	Note 1&2
16	Meena jain	CIRP CLAIM	57,15,113	-	Homebuyer		-	NO	0.000%	-		57,15,113	-	Note 1&2
17	Mamtha devi and Latha devi	CIRP CLAIM	29,95,000	-	Homebuyer	-	-	NO	0.000%	-	-	29,95,000	-	Note 1&2
18	Mathy Sam	CIRP CLAIM	1,75,000		Homebuyer		-	NO	0.000%	-	-	1,75,000	-	Note 1&2
19	Vanaja Devanathan	CIRP CLAIM	25,99,000	-	Homebuyer	-	-	NO	0.000%	-	-	25,99,000	-	Note 1&2
20	K. Deepak Kumar	CIRP CLAIM	-	-	Homebuyer	-	-	NO	0.000%	-	-	-	-	Note 1&2 and No amount Claimed
21	Shankar Bhoopalan	CIRP CLAIM	25,00,000	25,00,000	Homebuyer	-	-	NO	0.135%	-	-		-	Note 1
22	Authum Investment & Infrastructure Limited	11-10-2023	8,75,00,000	8,45,28,538	Fianancial debt		-	NO	4.576%			29,71,462		Note 4
23	JBM Shelters Private Limited	12-10-2023	5,00,00,000	-	Fund Transfer	-	-	YES				5,00,00,000		Note 5
	Total		18,64,64,379	8,70,28,538					4.71%			9,94,35,841		

Note 1: The Liquidator reviewed the claim forms received from the Resolution Professional which were submitted during the CIRP period. These claims are not figuring in the list of creditors filed by the RP with the insolvency and Bankruptcy Board of India (IBBI) and these claimants have also not submitted their claims. The Liquidator has sent emails to all these claimants advising them to submitted their claims. The Liquidator then adjudicated these claims advising them to submitted during CIRP. Further, as the Resolution Professional has not shared the date of receipt of claim forms during CIRP, the Liquidator was unable to capture the date of receipt of claims forms during CIRP. Further, as the Resolution Professional has not shared the date of receipt of claim forms during CIRP. The Liquidator was unable to capture the date of receipt of the submitted during the CIRP.

Note 2: These claims which relating to the flats, commercial space are required to be treated as "excluded assets" of the Corporate Debtor as per the Horbbe NCLT, Chennai vide their Liquidation order dated 12th September 2023. The order also specifies the modalities of dealing with the excluded assets like (i) payment of balance dues within specified time limit, (ii) disposal of that particular asset, if the balance dues are not paid as per order and (iii) distribution of the amount if the allotee has opted not to acquire the asset. Keeping in view these factors, as per the NCLT order, the claim forms submitted during the CIRP has been dealt with by the Liquidator i.e., by rejecting the claims of allotees who are acquiring the units which are falling under this category of excluded assets. This has been sitely limited to the respective claimant also.

Note 3: Claimant vide their email dated 17.11.2023 informed the Liquidator that he is withdrawing his CIRP claim. The Liquidator acknowledged the same through his email dated 17.11.2023.

Note 4: The Claimant initially submitted their claim as a "Secured Financial Creditor". However, the Liquidator has adjudicated their claim as an "Unsecured Financial Creditor". Furthermore, The Hon'ble National Company Law Tribunal, Mumbai Bench ("NCLT") vide its order dated 10th May 2024, has approved the Scheme of Arrangement for demerger of lending business of Reliance Commercial Finance Limited (RCFL) to Authum Investment & Infrastructure Limited (AIIL). As a result, the lending business along with all associated rights and entitlements of RCFL has been transferred to and vested in AIIL as a going concern. Consequently, RCFL has been substituted with AIIL as a stakeholder.

Note 5: The Liquidator has rejected their claim due to non-availability of the supporting documents to prove the transfer of funds between the Claimant and the Corporate debtor for the amount claimed. The Corporate debtor and the claimant passed only the journal entries in their respective books of accounts without underlying monetary transactions or the documents to effect such entries.